

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

CP NO.36(ND)/2016

IN THE MATTER OF:

M/s. Rishi Infratech Pvt. Ltd. & Ors. Applicant/petitioners
Vs.
Mahamaya Exports Pvt. Ltd. & Ors. Respondents

Order under Section 397/398 the Companies Act, 2016

Order delivered on 20.07.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Sh. Dhruv Gupta, Advocate
Sh. Gurkamal Hora Arora with
Sh. Gurucharan Singh, Advocates

For the Respondent No.1,3&5 : Sh. Amit Kumar, Advocate

For the Respondent No.4 : Sh. Dhruvajit Saikia, Advocate

ORDER

Mr. Ashish Aggarwal, learned Counsel for the petitioner applies for withdrawal of his power of attorney as he ^{is} substituted by Mr. Nagesh and Mr. Dhruv Gupta, Advocates.



Mr. Dhruvajit Saikia, for Patnaik & Associates, Respondent No. 4 applies for withdrawal of his power of attorney as he is substituted by Ms. Arti, Advocate for A.P. Legal Associates.

Request made by the learned counsel for the parties for withdrawal of power of attorney is accepted and request of their substitute is also accepted.

Additional/amended pleadings be filed before the next date of hearing by exchanging the petition between the parties.

List for arguments on 31st August, 2017.


(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT


(DEEPA KRISHAN)
MEMBER(TECHNICAL)